

C.P. No. 39/01
for order, heard
on 11-6-01

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6) 11.6.2001 C.P. No: 39/2001

Shri G.S. Walia for the
applicant. Shri V.S. Masurkar
for the Respondents.

Heard counsel for both
parties.

After filing of this C.P., we
are informed that the applicant
has been sent on training.

Issue notice to R-2.

Notice against R-1 will be
considered, if necessary, after the
receipt of reply of R-2.

R-2 is permitted to be present
through counsel in case he does
not want to come personally at
this stage to submit his reply to
the C.P.

case posted to 9.7.2001.

M.
P. 19/6
(B. N. Sabharwal)
MCA.

B. Dixit
(B. Dixit)
V.C.

Notices
to Applicant/Respondent(s)
on 20/6/2001

21/6/2001

⑥ Per Tribunal Date: 9/7/01

Applicant in person by Mr. E.K.S.
Advocate / Respondent by Shri V.S. Masurkar
Counsel. Traffic dislocated due to heavy
The matter adjourned to 23/7/2001
for Contempt order

Dy. Registrar